F.No. C-30013/2/2017-Ad.IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs
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5th Floor, HUDCO Vishala Building,
Bhikaji Cama Place, New Delhi
Dated, the 21 December, 2017

To

All Pr. Chief Commissioners/Chief Commissioners/All Commissioners/Directors General under CBEC.

Sub: Special concessions/facilities for the Central Government Employees working in Kashmir valley in attached/subordinate officers of PSUs falling under the control of Central Government – reg.

Sir/Madam,

I am directed to forward herewith a copy of O.M No. 12013/1/2017-K-VI dated 23.11.2017 received from Ministry of Home Affairs on the subject mentioned above for information and necessary action.

Encl. As above

Yours faithfully,

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Tel. No. 011-26162673

Copy to: Copy to : The DG (Systems & Data Management), New Delhi with the request to kindly upload this circular on the Website of CBEC.

(B. Ginkhan Mang)
Under Secretary to the Govt. of India
Sub: Special concessions/facilities for the Central Government Employees working in Kashmir valley in attached/subordinate offices or PSUs falling under the control of Central Government - Regarding.

The undersigned is directed to refer to this Ministry's O.M. of even number dated 20.09.2017 (copy enclosed) on the subject cited above and to say that requisite information in this regard is still awaited.

2. It is requested that the total number of Central Government employees availing these facilities and total expenditure incurred/likely to be incurred for the same by your department including attached/subordinate offices or PSUs falling under the control of Central Government during the year 2016 and 2017 may kindly be furnished by 01.12.2017 to enable this Ministry to formulate the proposal for further extension of Special Concession/facilities beyond 31.12.2017.

Encl: As above.

(Ram Krishna Swarnakar)
Director (JK-L&M)
Tele No. 23093301

To

All Secretaries to the Government of India (Except Ministry of Statistics and Programme Implementation, Ministry of Corporate Affairs, Department of Agriculture Cooperation & Farmers Welfare, Department of Science & Technology, Department of Youth Affairs, and Department of Food and Public Distribution) and Dept. of Exp.)
F. No. 12013/1/2017-K-VI
Government of India
Ministry of Home Affairs
Jammu and Kashmir Division

North Block, New Delhi
Dated: 28th September, 2017

OFFICE MEMORANDUM

Sub: Special concessions/ facilities for the Central Government Employees working in Kashmir valley in attached/ subordinate offices or PSUs falling under the control of Central Government.

The outbreak of militancy in the State of Jammu and Kashmir in 1989/1990 affected the morale of the employees who were working in the terrorism affected stations. In order to encourage the Central Government Employees working in the Valley, certain concessions/facilities were granted to them.

2. These concessions/facilities are being extended from time to time with the approval of the Cabinet Committee on Security. These facilities have recently been extended for a further period of two years w.e.f. 01.01.2016 to 31.12.2017 vide DOPT's OM No. 18016/1/2016-Estt.(L) dated 11.08.2016 (copy enclosed). These facilities include additional HRA and other concessions, per diem allowance, messing facilities and payment of monthly pension to pensioners of Kashmir Valley.

3. It is requested that the total number of Central Government employees availing these facilities and total expenditure incurred/ likely to be incurred for the same by your Department including attached/ subordinate offices or PSUs falling under the control of Central Government during the year 2016 and 2017 may kindly be furnished urgently to enable this Ministry to formulate the proposal for further extension of Special Concession/facilities beyond 31.12.2017.

Encl: As above

(Dr. Sanjay Roy)
Director (M)
Tele No. 23093329

To

All Secretaries to the Govt. of India.
ANNEXURE to DOPT’s O.M. No.18016/1/2016-Estt.(L) dated the 11th August, 2016

DETAILS OF PACKAGE OF CONCESSIONS TO CENTRAL GOVERNMENT EMPLOYEES WORKING IN KASHMIR VALLEY IN ATTACHED/SUBORDINATE OFFICES OR PSUs FALLING UNDER THE CONTROL OF CENTRAL GOVERNMENT.

[Kashmir Valley comprises of ten districts namely, Anantnag, Baramulla, Budgam, Kupwara, Pulwama, Srinagar, Kulgam, Shopian, Ganderbal and Bandipora]

I. ADDITIONAL H.R.A. AND OTHER CONCESSIONS:

(A) Employees posted to Kashmir Valley:

(i) These employees have an option to move their families to a selected place of their choice in India at Government expense. T.A. for the families allowed as admissible in permanent transfer inclusive of transportation of personal effects, lump-sum payment for packing etc.

(ii) Departmental arrangements for stay, security and transportation to the place of work for employees.

(iii) HRA as for Class ‘Y’ city applicable for employees exercising option at (i). Such employees will be eligible for drawing the normal HRA as well at their place of posting provided Departmental arrangement is not made for his/her stay.

(iv) The period of temporary duty extended to six months. For period of temporary duty daily allowance at full rate is admissible, apart from departmental arrangements for stay, security and transportation.

(B) Employees posted to Kashmir Valley who do not wish to move their families to a selected place of residence:

A per diem allowance of Rs.50/- is paid for each day of attendance to compensate for any additional expense in transportation to and from office etc.

Cont..2/-
II. MESSING FACILITIES:

Messing allowance is paid to all the employees posted in J&K @ Rs. 85.96/- per day.

III. PAYMENT OF MONTHLY PENSION TO PENSIONERS OF KASHMIR VALLEY:

Pensioners of Kashmir Valley who are unable to draw their monthly pensions through either Public Sector Banks or PAO treasuries from which they were receiving their pensions, would be given pensions outside the Valley where they have settled, in relaxation of relevant provisions.

NOTE: 1. The package of concession/facilities shall be admissible in Kashmir Valley comprising of ten districts namely, Anantnag, Baramulla, Budgam, Kupwara, Pulwama, Srinagar, Kulgam, Shopian, Ganderbal and Bandipora.

2. The package of concessions/facilities shall be admissible to Temporary Status Casual laborers working in Kashmir Valley in terms of Para 5(i) of the Causal Laborers (Grant of Temporary Status and Regularization) Scheme of Government of India, 1993.

3. The benefit of additional HRA admissible under the Kashmir Valley package shall be admissible to all Central Government employees posted to Kashmir Valley irrespective of whether they are natives of Kashmir Valley, if they choose to move their families anywhere in India subject to the conditions governing the grant of these allowances.

4. The facilities of Messing Allowance and Per Diem Allowance shall also be allowed to natives of Kashmir Valley in terms of the Kashmir Valley package.

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